

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 107
IB-275/ND/2020

Under Section: 9 of IBC.

In the matter of:

Sai Tech Medicare Pvt. Ltd.	...	Applicant
Vs		
Alchemist Ltd.	...	Respondent

Order delivered on 25.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	Mr. Gautam Singh, Adv. Mr. Karan Veer Jindal, Adv.
For the Respondent	:	

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 24.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH

